

CC No. 384/2019  
CBI Vs. Ketan Desai  
17.08.2020

Present: Sh. Dhan Kishore, Ld. Sr. PP for CBI.  
Applicant/A-4 Sh. Jatinder Pal Singh along with Counsel Sh. H.S. Bhullar.


Matter has been taken up through video conferencing hosted by Ms. Pallavi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

An application moved on behalf of applicant/accused Jatinder Pal Singh seeking release of FDRs bearing no. 908065, 188215, 188289, 188345 & 188418 and discharge of sureties/FDR bearing no. 191492 deposited by Sh. Tek Bahadur and two another FDRs bearing no. 768265 & 295044 deposited by Sh. Mukti Prasad in compliance of order of Hon'ble High Court of Delhi vide its order dated 10.08.2020 in CRL.M.C.No 1607/2020.

Ld. Counsel has filed the copy of the order of Hon'ble High Court. Submissions on the application heard on behalf of both the parties and order of Hon'ble High Court has perused.

In terms of order of Hon'ble High Court of Delhi, FDRs bearing no. 908065, 188215, 188289, 188345 & 188418 be released to the applicant/accused Jatinder Pal Singh and also sureties Sh. Tek Bahadur and Sh. Mukti Prasad be discharged and FDRs bearing no. 191492, 768265 & 295044 are ordered to be released to sureties Sh. Tek Bahadur and Sh. Mukti Prasad respectively against due receipt. Ahlmad is directed to release the above-mentioned FDRs to the applicant after due verification.

Application is disposed of accordingly.

  
(ANURAG SAIN)  
Special Judge, CBI-11  
RADC, New Delhi  
17.08.2020

CC No. 142/2019  
CBI Vs. V.N. Rajasekharan  
17.08.2020

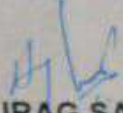
Present: Sh. Dhan Kishore, Ld. Sr. PP for CBI along with Pairvi Officer  
Sh. K.S. Thakur.  
A-1 V.N. Rajasekharan along with Sh. Anuj Handa, Ld. Counsel  
Sh. Ranjit Singh, Ld. Counsel for A-2.  
A-3 R.P.S. Bedi along with counsel Sh. Sunil Sethi.

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Matter is at the stage of arguments on the point of charge.

Part arguments on the points of charge heard. Ld. Counsels for the accused persons submits that they will file the WS in support of their arguments.

At request, renotify the matter for further arguments on the point of charge on **14.09.2020**. Time of the video conferencing shall be communicated to the Ld. Counsel (s) later on.

  
(ANURAG SAIN)  
Special Judge, CBI-11  
RADC, New Delhi  
17.08.2020